

NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH

PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL)
PRESENT: HON'BLE SHRI RAVIKUMAR DURAISAMY – MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 17.01.2018 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP(IB) No. 237/9/HDB/2017
NAME OF THE COMPANY	KPR Industries (India) Limited
NAME OF THE PETITIONER(S)	Iron Exchange (India) Limited
NAME OF THE RESPONDENT(S)	KPR Industries (India) Limited
UNDER SECTION	Sec 9 of IBC

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
Nitish Bandary for P. VIKRAM	Advocate for Petitioner	vikram@culawchambrs.in 9949901611	Nitish


Counsel for Respondent(s):


Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
Challa Guvarajan ② Sravan Kumar	Advocate	challa@culawchambrs.in Con	② N.V.G.H.Y.
D.V.A.S. Ravi Prasad	Advocate	9902340700	Prasad

Heard Shri Nitish Bandary, Ld. Counsel for the Petitioner and Shri Sravan Kumar and Shri D.V.A.S. Ravi Prasad, Learned Counsels for the Respondent.

The Ld. Counsel for the Respondent submit that he has filed the counter today and seeks short time to argue the case. Since the case is already taken on record on 17.10.2017, the matter cannot be adjourned and we are inclined to decide the matter on the question of admission. Post the matter tomorrow. We make it clear no further adjournment will be granted.

Post the case on 18.01.2018.


Member (T)
Binnu


Member (J)